

HIGH COURT OF SIKKIM
Record of Proceedings

CONT. CAS(C) No. 2 of 2018

HANTEY GYATSO KAZI

PETITIONER

VERSUS

THE STATE OF SIKKIM AND OTHERS

RESPONDENT(S)

Date: 15.11.2018

CORAM:

HON'BLE THE CHIEF JUSTICE

For Petitioner : Mr. N. Rai, Senior Advocate with Ms. Tamanna Chhetri and Ms Malati Sharma, Advocates.

For Respondent(s)
For R-1 to R-3,
R-5 and R-6 : Mr. J.B. Pradhan, Addl. Advocate and Mr. Karma Thinlay, Sr. Govt. Advocate with Mr. S.K. Chettri and Mrs. Pollin Rai, Asst. Govt. Advocates.

For R-4 : Mr. D. K. Siwakoti, Advocate.

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ORDER

In view of the Order passed by this Court in WP(C) No. 72 of 2017, the present Contempt Petition does not survive and the same is dismissed as infructuous.

Chief Justice
15.11.2018

js/bp Index : Yes / No
Internet : Yes / No